

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA 346/98

Friday the 19th day of June 1998.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR S.K.GHOSAL, ADMINISTRATIVE MEMBER

Elizabeth Francis  
Part-time Labourer  
Head Post Office  
Thalassery - 670 101

...Applicant

(By advocate Mr O.V.Radhakrishnan)

Versus

1. Postmaster (HSG I)  
Head Post Office, Thalassery.
2. Superintendent of Post Offices  
Thalassery Postal Division  
Temple Grade P.O.  
Thalassery - 2.
3. Postmaster General  
Northern Region, Kozhikode.

...Respondents.

(By advocate Mr Sunil Jose)

Application having been heard on 19th June 1998,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Applicant who is working as part-time sweeper  
in the Head Post Office, Thalassery, is aggrieved that  
the respondents have not attempted to give full time  
employment to her though another part-time work for  
3 hours has become available on the death of the incumbent  
who happened to be her mother, on 16.9.96. Inviting the  
attention of second respondent to the instructions  
contained in letter dated 21.8.97 of the second respon-  
dent and requesting that she may be given full time  
employment combining the duties, the applicant made a  
representation A-1 to the second respondent on 25.9.97.  
She made another representation to third respondent on  
16.12.97. Finding no response, applicant has filed this  
application for the following reliefs:

- (i) to issue appropriate direction to respondents 1 & 2 to provide the applicant full time employment by combining part-time sweeper and part-time scavenger positions in the Head Post Office, Thalassery in terms of instructions issued by the Director General of Posts as codified in A-3 as immediately as possible;
- (ii) to issue appropriate direction to respondents to dispose of Annexure A1 & A2 representations of the applicant on merits and in accordance with the instructions and order on the subject expeditiously;
- (iii) to issue appropriate direction to respondents not to fill up the position of part-time scavenger otherwise than combination of duties in terms of instructions codified in A-3.

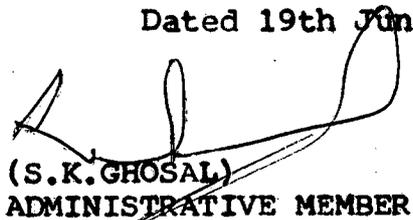
2. Respondents in their reply statement have stated that the issue of combining part-time sweeper and part-time scavenger job has been examined by the respondents and that it was found not feasible to combine the duties and, therefore, it is not possible to accede to the request of the applicant. It has also been contended that there is another part-time sweeper who is senior to the applicant and that the applicant's case alone cannot be considered separately.

3. When the application came up for hearing today, learned counsel for respondents stated that as the matter has not been specifically considered by the third respondent, the application may be disposed of directing third respondent to consider the feasibility of combining the duties and to give an appropriate reply to the applicant on her representation A-2 within a reasonable time. Learned counsel for applicant stated that the applicant would be satisfied if third respondent considers the matter taking into account the instructions contained in A-3 & R2 (a) and to give her an appropriate order.

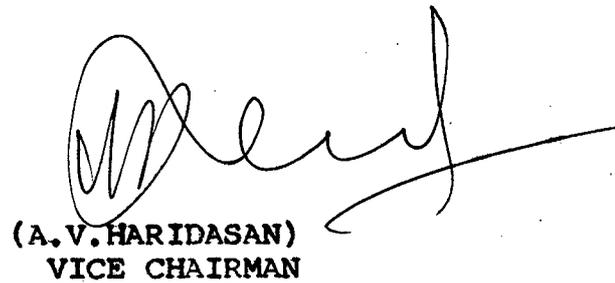
4. In the light of what is stated by learned counsel on either side, the application is disposed of directing

third respondent to consider the representation submitted by the applicant A-2 in the light of the instructions on the subject for combining the duties and to give her an appropriate order within a period of three months from the date of receipt of a copy of this order.

Dated 19th June 1998.



(S.K.GHOSAL)  
ADMINISTRATIVE MEMBER



(A.V.HARIDASAN)  
VICE CHAIRMAN

aa.

LIST OF ANNEXURES

1. Annexure A1: Representation dated 25.9.97 of the applicant to the 2nd respondent.
2. Annexure A2: Representation dated 16.12.97 of the applicant to the 3rd respondent with translation.
3. Annexure A3: Letter No.A6/Casual Labourers dated 21.6.97 of the 2nd respondent.
4. Annexure R2(a); Letter No.45-14/92-SPB-I dated 28.4.1997, of Director General of Posts.

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